IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI

Item No. 4
(IB)-470/ND/2020

Under Section: 9 of IBC.

In the matter of:

M/s. Vintron Informatics Ltd. **...** **Applicant**

Vs

M/s. Palmohan Electronics Pvt. Ltd. **...** **Respondent**

Order delivered on 11.02.2020

CORAM
DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

For the Applicant : Mr. Om Prakash Shekhawat, Adv.,
Ms. Savita Rani, Adv.
For the Respondent :

ORDER

Issue Notice as to why the application for initiating the CIRP should not be admitted against the corporate debtor. Process dasti as well as through all modes. For further consideration on 05.03.2020.

Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Mukesh